

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 61 of 2026 (SZ)

IN THE MATTER OF:

Kambala Ramanjineyulu,
Anantapuramu.

...Applicant(s)

Versus

State of Andhra Pradesh,
Through the Chief Secretary
And Others.

...Respondent(s)

**REPORT FILED BY
SEIAA, ANDHRA PRADESH
RESPONDENT NO.3**

06.05.2026



**K. RAVINDRANATH, ADVOCATE
Enrolment No.889 of 1983
STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030
Mobile No.9840057777**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

Original Application No. 61 of 2026(SZ)

IN THE MATTER OF:

KAMBALA RAMANJINEYUL

.... Applicant

Versus

STATE OF ANDHRA PRADESH AND ORS.

... Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 04.05.2026.

**Report of SEIAA, A.P in Original Application.No.61 of 2026 filed before the Hon'ble
NGT(SZ), Chennai**

It is respectfully submitted that Sri. Kambala Ramanjineyulu has filed O.A.No.61 of 2026 before the Hon'ble NGT(SZ), Chennai, seeking appropriate directions against 6th Respondent, M/s. Suguna Sponge & Power Private Limited, for alleged environmental pollution and unauthorised expansion of its sponge iron and steel manufacturing unit at Bogasamudram Village, Tadipatri Mandal, Ananthapur District, Andhra Pradesh.

After hearing the case, the Hon'ble NGT (SZ), Chennai, vide order dated.16.04.2026, issued the following directions:

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Mr. K. Ravindranath accepts notice on behalf of Respondents No. 1,3,4 & 5.
3. Post the matter on 14.07.2026. In the meanwhile, the respondents are directed to file their respective replies/reports.

A Copy of the order of the Hon'ble NGT(SZ) is enclosed herewith as **Annexure-1.**

In this regard, it is submitted that the SEIAA, A.P., has not issued Environmental Clearance for the expansion of the project of Respondent-6. M/s. Suguna Sponge & Power Private Limited. The said Respondent obtained Environmental Clearance for expansion from the MoEF&CC, New Delhi on 05.02.2024. A Copy of the EC order is enclosed as **Annexure-2.**

It is further submitted that the SEIAA, A.P., had earlier issued EC to M/s. Sai Sindhu Sponge Iron Pvt Ltd, Bogasamudram Village, Tadipatri Mandal, Ananthapur District on 11.06.2008. A Copy of the EC order is enclosed as **Annexure-3.**

Further, the SEIAA, A.P issued Transfer of EC from M/s. Sai Sindhu Sponge Iron Pvt Ltd to M/s. Suguna Spong & Power Private Ltd (Respondent-6) on 21.09.2021. A Copy of the EC order is enclosed as **Annexure-4**.

It is submitted that the State Pollution Control Board is the Nodal Authority in the State for dealing with cases relating to pollution control and environmental management falling under the provision of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986.

This report is submitted to the Hon'ble National Green Tribunal in compliance with the directions issued by the Hon'ble Tribunal. The SEIAA, A.P., undertakes to abide by such further directions as the Hon'ble Tribunal may deem fit and appropriate.

Vijayawada,
dt:04.05.2026


Member Secretary,
SEIAA, A.P.
Member Secretary
SEIAA, AP

Item No.01:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No. 61 of 2026 (SZ)

IN THE MATTER OF:

Kambala Ramanjineyulu,
Anantapuramu.

...Applicant(s)

Versus

State of Andhra Pradesh,
Through the Chief Secretary
and Ors.

...Respondent(s)

Date of hearing: 16.04.2026.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): M/s A. Ramesh Kumar & Subha Natarajan.

For Respondent(s): Mr. K. Ravindranath for R1, R3, R4 & R5.

ORDER

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Mr. K. Ravindranath accepts notice on behalf of Respondent Nos.1, 3, 4 & 5.
3. Post the matter on **14.07.2026**. In the meanwhile, the respondents are directed to file their respective replies/reports.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.61/2026 (SZ)
16th April, 2026. NS.



सत्यमेव जयते

File No: IA-J-11011/52/2022-IA-II(IND-I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA Division



Date 05/02/2024



To,

M/s. SUGNA SPONGE AND POWER PVT LTD
 8-2-686/5 Near Kimti Mension Roag No 12 Banjara Hills 500038 Hyderabad
 Email: sugnaspongeandpower@gmail.com

Subject: Expansion of Steel Plant – DRI Kilns (Sponge Iron from 57,750 TPA to 2,88,750 TPA), Induction Furnaces along with CCM&LRF (Hot Billets / Billets / Ingots from 26,400 TPA to 2,97,000 TPA), WHRB based Power Plant from 4 MW to 22 MW, AFBC based Power Plant from 4 MW to 16 MW, Establishment of New Pellet Plant (0.6 MTPA), Gasifier for Pellet Plant (21,000 Nm³/hr), Rolling Mills (TMT bars / Structural Steel) - 3,30,000 TPA, New Brick Manufacturing unit 33,000 Bricks/ day) by M/s Sugna Sponge & Power Pvt. Ltd., located at Village: Bhogasamudram, Mandal: Tadipatri, District: Anantapur, Andhra Pradesh–Grant of Environmental Clearance under the provisions EIA Notification, 2006 -regarding.

Sir/Madam,

This refers to your proposal no IA/AP/IND1/443698/2023 dated 14.12.2023 along with copy of EIA report, Forms (Part A, B and C) seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. Further, the PP has uploaded the information on Parivesh Portal on 15.01.2024.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A1001AP5650323N
(ii) File No.	IA-J-11011/52/2022-IA-II(IND-I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	3(a) Metallurgical Industries (ferrous and non ferrous),1(d) Thermal Power Plants,1(d) Thermal Power Plants
(vi) Sector	Industrial Projects - 1
(vii) Name of Project	Expansion of Steel Plant – DRI Kilns (Sponge Iron from 57,750 TPA to 2,88,750 TPA), Induction Furnaces along with CCM&LRF (Hot Billets / Billets / Ingots from 26,400 TPA to 2,97,000 TPA),

WHRB based Power Plant from 4 MW to 22 MW, AFBC based Power Plant from 4 MW to 16 MW, Establishment of New Pellet Plant (0.6 MTPA), Gasifier for Pellet Plant (21,000 Nm³/hr), Rolling Mills (TMT bars / Structural Steel) - 3,30,000TPA), New Brick Manufacturing unit 33,000 Bricks/ day)

(viii) Name of Company/Organization	SUGNA SPONGE AND POWER PVT LTD
(ix) Location of Project (District, State)	ANANTAPUR, ANDHRA PRADESH
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is covered schedule S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

4. The proposal is considered in the **51st meeting of the EAC for Industry-I sector held during 2nd to 4th January, 2024**, wherein the Committee, after detailed deliberations, recommended the proposal. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

5. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are given at **Annexure I**, Unit configuration and capacity are given at **Annexure II** and PH action plan given at **Annexure III**.

6. The EAC, in its meeting held during **2nd to 4th January, 2024**, inter-alia, deliberated the following:

1. The instant proposal is for expansion of Steel Plant – DRI Kilns (Sponge Iron from 57,750 TPA to 2,88,750 TPA), Induction Furnaces along with CCM&LRF (Hot Billets / Billets / Ingots from 26,400 TPA to 2,97,000 TPA), WHRB based Power Plant from 4 MW to 22 MW, AFBC based Power Plant from 4 MW to 16 MW, Establishment of New Pellet Plant (0.6 MTPA), Gasifier for Pellet Plant (21,000 Nm³/hr), Rolling Mills (TMT bars / Structural Steel) - 3,30,000TPA), New Brick Manufacturing unit 33,000 Bricks/ day).
2. Existing project has obtained Environmental Clearance from SEIAA, Andhra Pradesh, MoEF&CC & Consent from Andhra Pradesh Pollution Board (APPCB), following is chronology:

- M/s Sai Sindhu Industries Ltd. has obtained Environmental clearance for 1 x 100 TPD & 1 x 75 TPD Sponge Iron unit along with 4 MW WHRB power plant and 4 MW Biomass based power plant vide order no. SEIAA / AP / ANT – 4 / 08 – 685 dated 11-06-2008
- Later the company was taken over by Sugna Sponge & Power Pvt. Ltd. in the year 2020 and accordingly Environmental clearance was transferred on the name of Sugna Sponge & Power Pvt. Ltd. vide order no SEIAA / AP / ANT – 4 / MIN / 2008 / 163 / 63 – 868 dated 21/09/2021
- Now Sugna Sponge & Power Pvt. Ltd. is operating existing plant of 1 x 100 TPD & 1 x 75 TPD Sponge Iron unit along with 4 MW WHRB power plant and 4 MW FBC based power plant and is having Consent to Operate issued by APPCB vide APPCB/CFO/KNL/44/HO/CFO/2020 dated 28-01-2020 and is valid till 31-12-2024.
- Sugna Sponge & Power Pvt, Ltd. has obtained Consent For Establishment for 10 T Induction Furnace unit for producing 26,400 T of MS Billets / Ingots vide order no. ATP-11555/PCB/ZO/KNL/CFE/2020 dated 01/10/2020
- Now existing unit of 1 x 10 T Induction Furnace is also under operation having Consent to Operate from APPCB vide ATP- 1155/APPCB/ZO-KNL/CFO&HWM/2022 dated 16/11/2022 and same is valid till 30/09/2027.

1. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

2. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
3. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
4. The EAC also took into consideration the drone survey of the project site and kml file on the Google Earth presented by the project proponent along with DSS of the project site on PARIVESH and made following deliberations accordingly.
5. Total land envisaged for the project including expansion is 30.38 Ha. (75.04 Acres). [Existing land – 24.29 Ha (60 acres) & additional land – 6.09 Ha. (15.04 acres)]. Out of this, 26.23 Ha. of land is registered in the name of Sugna Sponge & Power Pvt. Ltd. and 4.15 Ha lease deed has been executed between the directors of the company & Sugna Sponge & Power Pvt. Ltd. Out of 30.38 ha. of land 23.34 Ha is converted to industrial and remaining 7.04 Ha. of land is yet to be diverted.
6. Bhogasamudram is at distance of 0.14 km in the East of the project site along with other sensitive areas within the study area of the project site. The EAC is of the opinion that PP shall prepare and strictly implement the environmental safeguard measures to minimise the impact on the habitation of the locals.
7. There are water bodies near the project site within the study area. The EAC is of the opinion that the water body shall not be disturbed. Mitigation measures w.r.t. safeguarding the water body shall be prepared and implemented.
8. Water requirement for after proposed expansion project is estimated as 1984 KLD and will be sourced from Penna River which is at a distance of 8 Kms. The EAC deliberated on the water requirement is of the opinion that PP shall obtain necessary permission from the Competent Authority in this regard.
9. The Committee has deliberated on the baseline data and incremental GLC due to the proposed project and found it satisfactory.
10. The PP has submitted that the 8.1 Ha. (20 acres) of greenbelt is already developed in the existing plant premises and an additional 2.52 Ha (6 acres) of greenbelt will be developed as a part of proposed expansion project within the plant premises which will be 34.6% of the total area. 21,000 nos. of saplings exists within the site premises. As a part of proposed expansion project additional 5,325 saplings will be planted. Thus total of 10.53 Ha. out of 30.38 Ha. of land will be developed for greenbelt with total plantation after expansion of 26,325 nos. The EAC deliberated on the greenbelt layout plan along with action plan and the budget earmarked and is of the opinion that greenbelt shall be completed within a period of 1 years.
11. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
12. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
13. The EAC deliberated on the certified compliance report of IRO along with the ATR submitted on the observations of IRO and is of the opinion that PP shall strictly comply with the observations of IRO and submit the status to IRO.
14. The EAC also deliberated on the written submission of the project proponent and found it satisfactory.
15. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
16. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
17. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that

some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

7. The EAC, in its 51th meeting of Expert Appraisal Committee (Industry-1 Sector) held during 2nd to 4th January, 2024, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements.

8. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance** for instant proposal of **M/s Sugna Sponge & Power Pvt. Ltd** under the provisions of EIA Notification, 2006 subject to specific conditions and general conditions at **Annexure IV**.

9. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

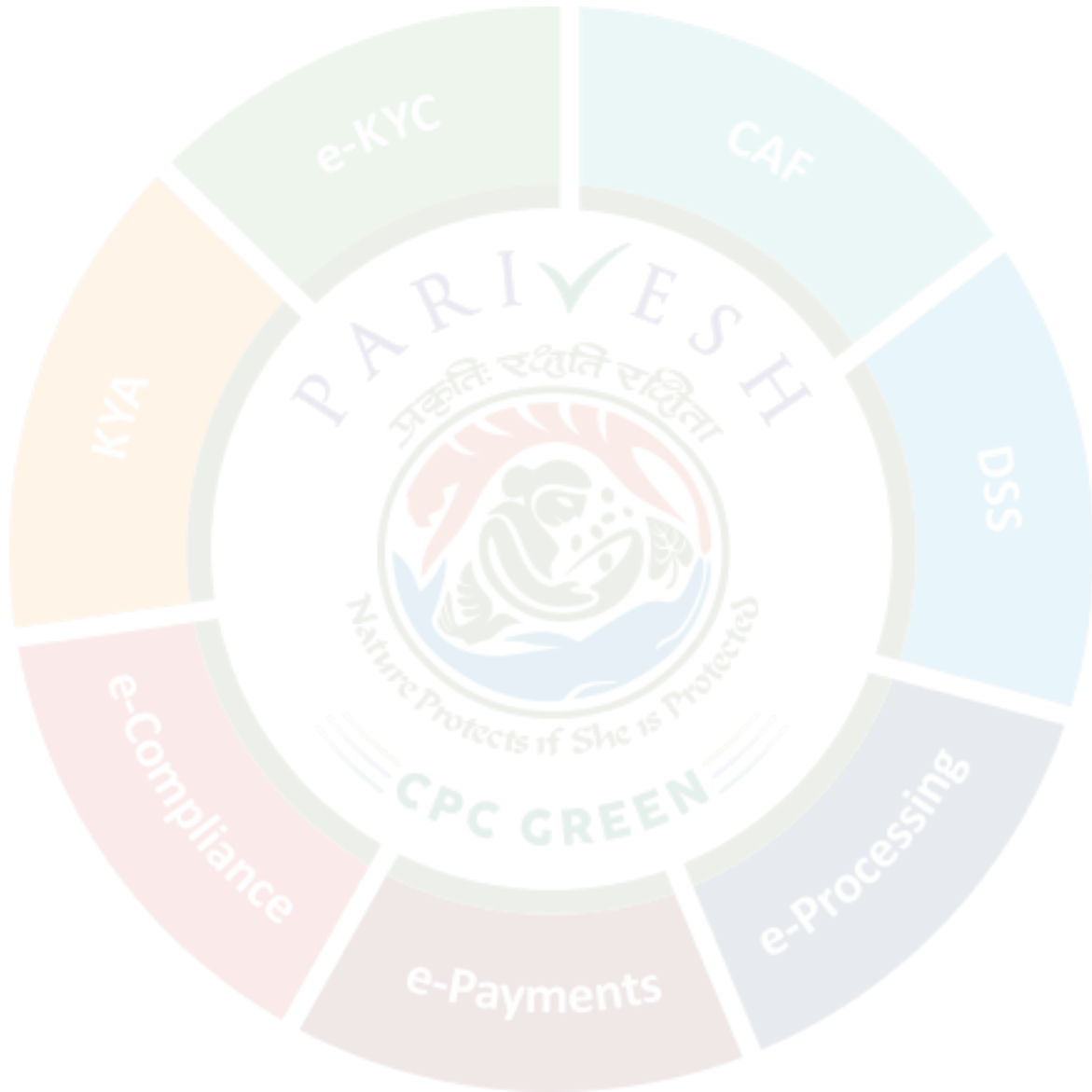
13. This issues with approval of the competent authority.

Copy To

1. The Principal Secretary, Environment and Forests Department Secretariat, Government of Andhra Pradesh, B Block, Secretariat, Hyderabad-500004
2. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
3. The Principal Chief Conservator of Forests, Government of Andhra Pradesh, Aranya Bhawan, Hyderabad-500 004
4. Inspector General of Forests, Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Vijayawada Green House Complex, Vijayawada, Andhra Pradesh 520010
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032
6. The Member Secretary, Andhra Pradesh Pollution Control Board, D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari, Street, Kasturibaipet, Vijayawada – 520010
7. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
8. The Chief Wildlife Warden, Govt. of Andhra Pradesh, Aranya Bhawan, Saifabad, Hyderabad-500004
9. The District Collector, District Anantapur, Andhra Pradesh
10. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road,

New Delhi.

11. Guard File/Monitoring File/Record File/ MoEF&CC Website/ Parivesh Portal



The salient features of the proposal as presented during the meetings of EAC

S. No.	Particulars	Details																																			
a.	Terms of Reference for undertaking EIA study	12.08.2022																																			
b.	Period of baseline data collection	1st March 2022 to 31st May 2022																																			
c.	Date of Public Consultation	29-06-2023																																			
d.	Action plan to address the PH issues	An amount of Rs. 800 Lakhs has been earmarked for implementation of the commitments made during Public Hearing and need based activities. Detail of activities proposed attached as Annexure III .																																			
e.	Location of the project	Village: Bhogasamudram, Mandal: Tadipatri, District: Anantapur, Andhra Pradesh																																			
f.	Latitude and Longitude of the project site	<table border="1"> <thead> <tr> <th rowspan="2">Point</th> <th colspan="2">Coordinates</th> </tr> <tr> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>15° 0' 56.86'' N</td> <td>78° 0' 00.29'' N</td> </tr> <tr> <td>2</td> <td>15° 0' 57.14'' N</td> <td>78° 0' 21.69'' N</td> </tr> <tr> <td>3</td> <td>15° 0' 45.74'' N</td> <td>78° 0' 18.36'' N</td> </tr> <tr> <td>4</td> <td>15° 0' 43.80'' N</td> <td>78° 0' 13.91'' N</td> </tr> <tr> <td>5</td> <td>15° 0' 42.96'' N</td> <td>78° 0' 09.74'' N</td> </tr> <tr> <td>6</td> <td>15° 0' 41.30'' N</td> <td>78° 0' 5.854'' N</td> </tr> <tr> <td>7</td> <td>15° 0' 38.24'' N</td> <td>78° 0' 00.57'' N</td> </tr> <tr> <td>8</td> <td>15° 0' 40.46'' N</td> <td>77°59' 46.67'' N</td> </tr> <tr> <td>9</td> <td>15° 0' 47.13'' N</td> <td>77°59' 49.73'' N</td> </tr> <tr> <td>10</td> <td>15° 0' 45.46'' N</td> <td>77°59' 58.3'' N</td> </tr> </tbody> </table>	Point	Coordinates		Latitude	Longitude	1	15° 0' 56.86'' N	78° 0' 00.29'' N	2	15° 0' 57.14'' N	78° 0' 21.69'' N	3	15° 0' 45.74'' N	78° 0' 18.36'' N	4	15° 0' 43.80'' N	78° 0' 13.91'' N	5	15° 0' 42.96'' N	78° 0' 09.74'' N	6	15° 0' 41.30'' N	78° 0' 5.854'' N	7	15° 0' 38.24'' N	78° 0' 00.57'' N	8	15° 0' 40.46'' N	77°59' 46.67'' N	9	15° 0' 47.13'' N	77°59' 49.73'' N	10	15° 0' 45.46'' N	77°59' 58.3'' N
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g.	Total land	Total land 30.38 Ha. (75.04 Acres)																																			
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total land envisaged for the project including expansion is 30.38 Ha. (75.04 Acres). [Existing land – 24.29 Ha (60 acres) & additional land – 6.09 Ha. (15.04 acres)]. 26.23 Ha. of land is registered in the name of Sugna Sponge & Power Pvt. Ltd. 4.15 Ha. Lease deed has been executed between the directors of the company & Sugna Sponge & Power Pvt. Ltd																																			
i.	Existence of habitation & involvement of R&R, if any	<p>Project site: No habitation exists in the plant site.</p> <p>Study area :</p> <table border="1"> <thead> <tr> <th>Habitation</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>	Habitation	Distance	Direction																																
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S. No.	Particulars	Details											
		Bhogasamudram	0.14	E									
		There is no rehabilitation and resettlement issue, as there are no habitations present in the site area.											
j.	Elevation of the project site	258 to 264 m above MSL											
k.	Involvement of Forest land if any.	Not applicable as no Forest land is involved in the project site.											
l.	Water body exists within the project site as well as study area	Plant site: Nil Study area: <table border="1" data-bbox="622 694 1189 840"> <thead> <tr> <th data-bbox="622 694 885 772">Water Body</th> <th data-bbox="885 694 1029 772">Distance (Kms.)</th> <th data-bbox="1029 694 1189 772">Direction</th> </tr> </thead> <tbody> <tr> <td data-bbox="622 772 885 806">Pedda vanka</td> <td data-bbox="885 772 1029 806">4</td> <td data-bbox="1029 772 1189 806">SW</td> </tr> <tr> <td data-bbox="622 806 885 840">Penna River</td> <td data-bbox="885 806 1029 840">8</td> <td data-bbox="1029 806 1189 840">SW</td> </tr> </tbody> </table>			Water Body	Distance (Kms.)	Direction	Pedda vanka	4	SW	Penna River	8	SW
Water Body	Distance (Kms.)	Direction											
Pedda vanka	4	SW											
Penna River	8	SW											
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	Nil											
n.	Project cost	Proposed – INR Rs 585 Crores											
o.	EMP cost	<table border="1" data-bbox="622 1254 1380 1366"> <thead> <tr> <th data-bbox="622 1254 790 1332">Type</th> <th data-bbox="790 1254 1093 1332">Capital (Rs. in Crores)</th> <th data-bbox="1093 1254 1380 1332">Recurring (Rs. in Crores)</th> </tr> </thead> <tbody> <tr> <td data-bbox="622 1332 790 1366">Proposed</td> <td data-bbox="790 1332 1093 1366">40.5</td> <td data-bbox="1093 1332 1380 1366">7.44</td> </tr> </tbody> </table>			Type	Capital (Rs. in Crores)	Recurring (Rs. in Crores)	Proposed	40.5	7.44			
Type	Capital (Rs. in Crores)	Recurring (Rs. in Crores)											
Proposed	40.5	7.44											
p.	Employment opportunity	200 persons											
q.	Water and Power requirement	(Total)Water –1984 KLD, Power –47.7 MW											

Annexure II

The unit configuration and capacity of existing and proposed project is given as below:

S.No	Unit	Existing	Proposed	After Expansion	
1.	Pellet Plant	---	0.6 MTPA	6,00,000 TPA	
2.	Gasifier for Pellet Plant	---	21,000 Nm ³ /hr.	21,000 Nm ³ /hr.	
3.	DRI Kiln (Sponge Iron)	1 x 100 TPD & 1 x 75 TPD (57,750 TPA)	2 x 350 TPD (2,31,000 TPA)	2,88,750 TPA	
4.	Induction Furnace (Hot Billets / MS Billets / Ingots)	1 x 10 T (26,400 TPA)	2 x 30 T (1,98,000 TPA) Existing 1 x 10 T will be replaced with 1 x 30 T (99,000 TPA)	2,97,000 TPA	
5.	Rolling Mill (TMT bars / Structural Steel) (85 % Hot charging with Hot Billets and remaining 15% through RHF with LDO as fuel)	---	1 x 1000 TPD (3,30,000 TPA)	3,30,000 TPA	
6.	Power Plant	WHRB	4 MW	18 MW	22 MW
		AFBC	4 MW	12 MW	16 MW
7.	Bricks Manufacturing Unit	---	33,000 Bricks/day	33,000 Bricks/day	

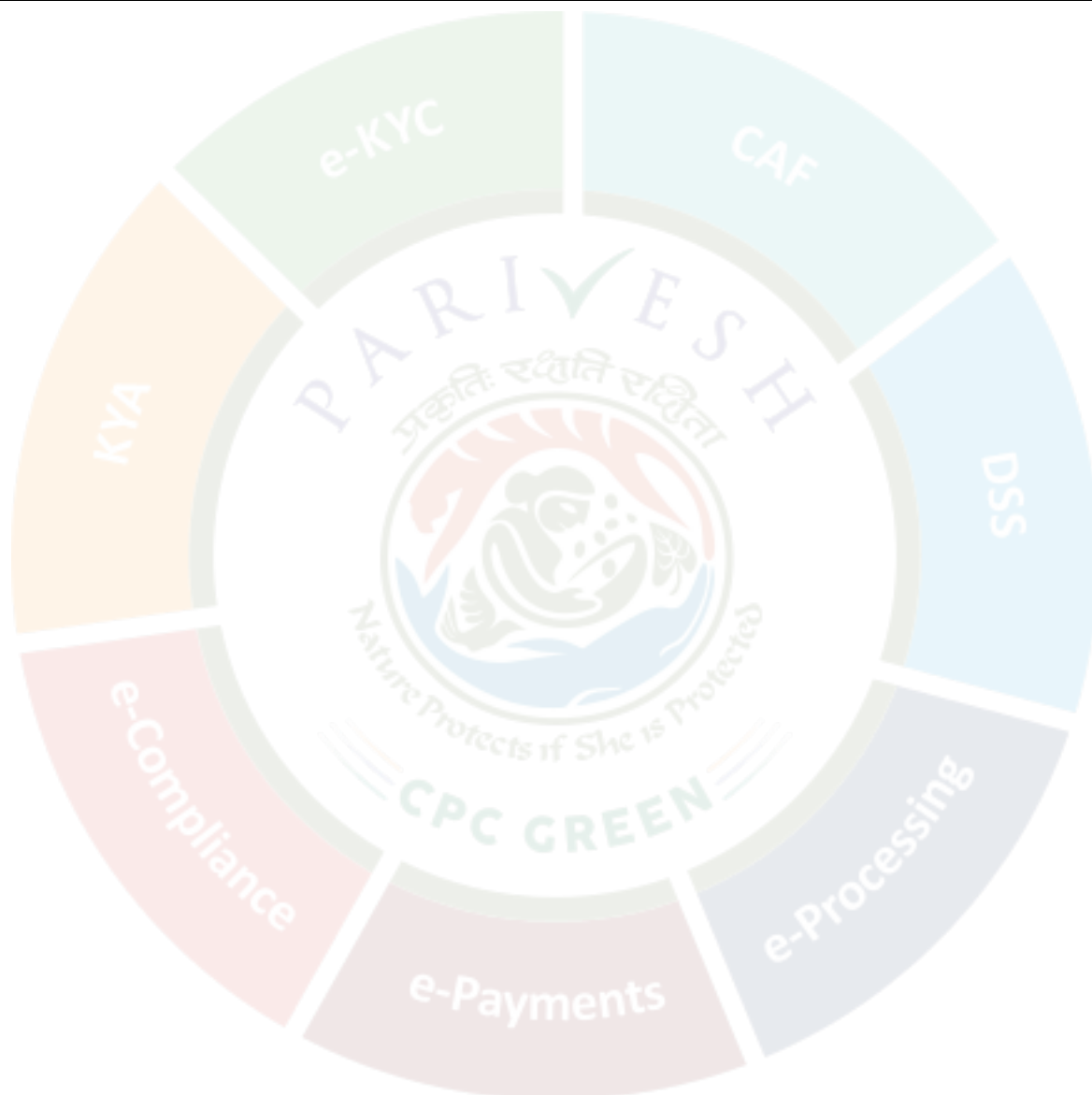
Public Consultation Action plan as per MoEF&CC O.M. dated 30.09.2020

S.N O.	MAJOR ACTIVITY HEADS	YEAR OF IMPLEMENTATION			TOTAL EXPE ND ITURE (Rs. in Lakhs)	
		1st Year (Rs. in Lakhs)	2nd Year (Rs. in Lakhs)	3rd Year (Rs. in Lakhs)		
A). Based on Need Based &SIA Study						
1	Community & Infrastructure Development Programmes					
	i) Mineral water plants	Physical Nos. & village	3 nos. in Bhogasamudram (v)	3 nos. in Bugga village (v)	2 nos. in Ayyavaripalle (v)	32
		Budget in Lakhs	12	12	8	
	ii) LED lights with solar panels	Physical Nos. & village	20 nos. in Bhogasamudram (v)	20 nos. in Bugga (v)	10 nos. in Ayyavaripalle (v)	13
		Budget in Lakhs	5	5	3	
	iii) Installation of tube well with solar panel and water storage overhead tank.	Physical Nos. & village	2 nos. in Bhogasamudram (v)	1 nos. in Bugga village (v)	1 nos. in Ayyavaripalle (v)	80
		Budget in Lakhs	40	20	20	
	iv) Conservation & beautification of ponds	Physical Nos. & village	1 no. in Bhogasamudram (v)	--	1 no. in Ayyavaripalle (v)	100
		Budget in Lakhs	40	--	60	
	v) Construction of toilets in schools	Physical Nos. & village	4 nos. in Bhogasamudram (v)	4 nos. in Bugga village (v)	6 nos. in Ayyavaripalle (v)	26
		Budget in Lakhs	8	8	10	
	vi) Development of plantation in	Physical Nos. & village	School premises (2000 nos.) Bhogasamudram village	--	--	

S.N O.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPEN DITURE (Rs. in Lakhs)
			1st Year (Rs. in Lakhs)	2nd Year (Rs. in Lakhs)	3rd Year (Rs. in Lakhs)	
	school premises	Budget in Lakhs	20	--	--	20
	vi) Development of plantation in Hospital premises	Physical Nos. & village	Hospital premises (2000 nos.) Bhogasamudr am village	--	--	
		Budget in Lakhs	20	--	--	20
					Total	291
2	Education					
	Construction of class rooms in schools of size 8m x 5m x 4 m	Physical Nos. & village	---	5 rooms. in Bhogasamudr am (V)	5 rooms. in Bugga (V)	
		Budget Rs in Lakhs	---	40	24	64
	Playground for School	Physical Nos. & village	---	Bhogasamudr am (V)	--	
		Budget Rs in Lakhs	---	40	--	40
					Total	104
3	RWH pits in the surrounding villages & De-siltation of ponds	Physical Nos. & village	Bhogasamudr am (v)	Bugga (v)	---	
		Budget in Lakhs	20	10	---	30
	Total				Total	30
					TOTAL (A)	425
B) Based on Public Consultation						
1	Impart training to the local villagers for skill development. a) DISHA Centre" along	Physical Nos. & village	One DISHA centre in in Bhogasamudram village. (v)			
		Budget in Lakhs	90	90	115	295

S.N O.	MAJOR ACTIVITY HEADS	YEAR OF IMPLEMENTATION			TOTAL EXPEN DITURE (Rs. in Lakhs)
		1st Year (Rs. in Lakhs)	2nd Year (Rs. in Lakhs)	3rd Year (Rs. in Lakhs)	
	with necessary infrastructure for various vocational training program for employment generation in association with National Skill Development Mission (Automobile Repair, Welding, Electrical, Computer Hardware, Soft skills like computer programs etc.)				
2	Up gradation of existing Hospital with Ambulance facility	Physical Nos.&village	---	Bhogasamudram village	---
		Budget in Lakhs	---	130	---
					130
3	Development of plantation in Bhogasamudram village (2000 nos.), Bugga village (2000 nos.), Ayyavaripalle village (2000 nos.)	Physical Nos.&village	Bhogasamudram village (2000 nos.)& Bugga village (2000 nos.)	Ayyavaripalle village (2000 nos.)	----
		Budget in Lakhs	20	10	---
					30
Total (B)					455
Grand Total (A+B)					880.00
Recurring expenditures under CSR as per companies Act 2014					

S.N O.	MAJOR ACTIVITY HEADS	YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
		1st Year (Rs. in Lakhs)	2nd Year (Rs. in Lakhs)	3rd Year (Rs. in Lakhs)	
		<ul style="list-style-type: none"> Health checkup will be carried out periodically in surrounding villages i.e. Bhogasamudram, Bugga, Ayyavaripalle villages @ Rs 10.0 Lakhs every year 			



Specific conditions and general conditions

A. Specific Condition:

- i. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- ii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iii. PP shall complete the process of land acquisition and conversion into industrial use prior to commencement of expansion proposal.
- iv. Bhogasamudram is at distance of 0.14 km in the East of the project site along with other sensitive areas within the study area of the project site. Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include some of these locations in its environmental monitoring programme.
- v. There are water bodies near the project site within the study area. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- vi. Total water requirement of 1984 KLD shall be sourced from Penna River. PP shall obtain necessary permission from the Competent Authority in this regard.
- vii. Three tier Green Belt shall be developed in at least 33% of the project area in a period of one year all along the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards sensitive areas such as schools and villages nearby project site. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
- viii. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 8.8 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- ix. PP shall undertake village adoption programme and prepare and implement the action plan to develop them into a model village.
- x. PP shall strictly comply with the observations of IRO and submit the status to IRO.

- xi. As committed, PP shall carry out the soil quality testing every half yearly in Bhogasamudram village , Bugga village & Ayyavari palle village and the reports shall be submitted along with six-monthly Compliance reports to IRO, MOEF&CC.

B. General Conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.
- ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.

- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- x. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xi. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiii. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xiv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xv. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvi. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm^3 and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xvii. Following additional arrangements to control fugitive dust shall be provided:
 - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
- xviii. During operational phase at Captive Power Plant, Action Plan to monitor coke/coal dust exposures in different process plants using personal and area air samplers and to compare with permissible limits as per Indian Factories Act, 1948 shall be implemented.
- xix. The coal dust should be monitored at coal unloading, crushing, furnace areas and should be within 2 mg/m^3 , respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.
- xx. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.

- xxi. Low NOx Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
- ix. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- x. Air Cooled condensers shall be used in the captive power plant.

IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

- iii. PP shall identify extreme hot areas through heat stress survey as well as noise monitoring within process plants to ensure that workers not exposed above 90 dBA levels as per Factories Act, 1948.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.
- iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- iv. Practice hot charging of slabs and billets/blooms as far as possible.
- v. Ensure installation of regenerative type burners on all reheating furnaces.
- vi. The project proponent shall provide waste heat recovery system on the DRI Kilns.
- vii. The dolochar generated shall be used for power generation.
- viii. Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.
- ix. The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.

VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- vi. Solid waste utilization
 - a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.

- b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
- c. Used refractories shall be recycled as far as possible.
- vii. SMS slag after metal recovery in waste recycling facility shall be conditioned and used for road making, railway track ballast and other applications. The project proponent shall install a waste recycling facility to recover metallic and flux for recycle to sinter plant. The project proponent shall establish linkage for 100% reuse of rejects from Waste Recycling Plant.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating

procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Signature Not VerifiedDigitally Signed by : Dr R B Lal
Member Secretary, MoEF&CC (EC)

Date: 05/02/2024



State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Government of India

Ministry of Environment & Forests

A-3, Industrial Estate, Sanathnagar, Hyderabad- 500 018.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/ANT - 4/08-

- 685 -

Dt: 11.06.2008.

Sub: SEIAA-Environmental Clearance- M/s Sai Sindhu Sponge Iron Pvt Ltd, Bogasamudram (V), Tadipatri (M), Ananthapur District., A.P. - Issued - Reg.

- I. This has reference to your letter dt. 5.11.2007 and subsequent lr. dt 21.04.2008 and 03.05.2008 seeking Environmental Clearance for the proposed expansion of the Sponge Iron Plant in the name of **M/s Sai Sindhu Sponge Iron Pvt Ltd, Bogasamudram (V), Tadipatri (M), Ananthapur District. A.P.** The proposal has been examined and processed in accordance with EIA Notification, 2006. There are no Archaeologically & Historically important sites within the study area of 10 km around the proposed site. Total area of the site is 60 acres. Out of that, plant area is Ac. 4.00, greenbelt is Ac.37.0. roads, storage yard etc., are Ac. 6.70, remaining is open area. The capital cost of the project is Rs. 51.35 Crores. It is noted that the production capacity of the project, for which Environmental clearance has been considered is as follows:

Sponge Iron Plant 100 TPD (1x 100 TPD) to 175 TPD (1x100 TPD + 1x75 TPD kilns) with 8 MW Power Plant (4.0 MW WHRB and 4.0 MW Biomass based power plant)
- II. In the process the raw materials viz., Iron ore, coal, dolomite are fed into rotary kiln. Iron oxide of the ore is converted into metallic iron by reduction process. The product is cooled. The char is separated and stored separately. The dolochar and the biomass are fed into the FBC boiler of capacity 1x30 TPH, electricity is produced with the steam generated.
- III. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 19.12.2007, 24.01.2008, 26.02.2008 & 30.04.2008. The Committee considered the project and recommended for issue of Environmental Clearance under the provisions of clause no.7 (ii) of EIA-2006. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 14.05.2008 examined the proposal and the recommendations of SEAC. It was decided to issue the Environmental Clearance. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments

issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions/safeguards.

A. Specific Conditions:

a) Air pollution:

- i Wood shall not be used as fuel. The chilli stalks, cotton stalks, rice husk shall be used as fuel for generation of electricity. The exhaust from the 1x100 TPD and 1x 75 TPD Rotary Kilns shall be routed through Electrostatic precipitator and clean emissions are let out into the atmosphere through stack of height 75m. On line monitoring facility shall be provided to record the emissions from the stack. The particulate emissions from the rotary kiln should not exceed 100 mg/Nm^3 and from the de-dusting units shall not exceed 50 mg/Nm^3 . The D.G. set shall be provided with adequate stack height above the roof as per CPCB norms. Port hole shall be provided to the stack to conduct stack monitoring. Adequate control equipment such as bag filters shall be provided at all transfer points. Raw material circuit, cooler discharge & product house, cooler discharge etc.,
- ii Ambient air quality including ambient noise levels must not exceed the standards stipulated under EPA or by the State authorities. Monitoring of ambient air quality and stack emissions shall be carried out regularly in consultation with APSPCB and report submitted to the Board and to the Ministry's Regional Office at Bangalore half yearly.
- iii The company shall install adequate dust collection and extraction system to control fugitive dust emissions at various transfer points.
- iv Storage of raw material shall be in closed roof sheds. Water spray system shall be provided all around the stockpiles and dust suppression system around the conveyor system. All the roads in the plant area shall be asphalted/concreted and water shall be sprinkled to suppress the dust.
- v In-plant control measures for checking fugitive emissions from all the vulnerable sources like spillage/raw materials handlings etc. shall be provided. Further, appropriate control system such as bag filters shall be provided at all transfer points, raw material screen houses, stock house, product house etc.. Fugitive emissions shall be regularly monitored and records maintained.
- vi Raw materials and products shall be transported in covered trucks. All the belt conveyors shall be covered with G.I. sheets.

b) Water Pollution:

- vii The source of water is ground water. The total water requirement in the sponge iron plant after proposed expansion shall not exceed 110 KLD . Out of that, 84 KLD is utilized for cooling purposes. 12 KLD of water is utilized for green belt development.

Remaining 14 KLD of water is utilized for domestic purposes. The total water requirement in the power plant shall not exceed 1032 KLD. Out of that, 972 KLD is utilized for cooling purposes, 60 KLD is utilized for demineralization plant make up and regeneration. No wastewater is generated from the cooling (230 KLD) as it is recycled and part of it evaporated. The boiler blow down (40KLD) and D.M. Plant regeneration water (20 KLD) shall be treated to conform to on Land for irrigation standards to utilize for development of green belt and ash quenching. No effluent shall be discharged outside the factory premises. Domestic sewage (7 KLD) shall be sent to septic tank followed by soak pit.

- viii The company must harvest the rainwater from the rooftops and storm water drains to recharge the ground water.
- ix Green belt shall be developed in an area of Ac. 37.0, along the boundary as mentioned during the presentation, as per the CPCB guidelines in consultation with the local DFO. The density of the trees should be around 2000 plants per ha.

Solid Waste :

- ix. The Dolochar (61.25 TPD) generated from industry is to be utilized in the FBC boiler. Ash from ESP/bag filters (11.73TPD) shall be disposed to brick manufacturers. The ash form the boiler (94.75 TPD) shall be disposed to Cement plants/ fly ash product manufacturers as per Fly Ash Notification, 1999 and its amendments thereof. Wet scrapper sludge (2.0 TPD) shall be used in road construction/ brick manufacture.

B. General Conditions.

- i. This order is valid for a period of 5 years.
- ii. "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and a copy shall be submitted to the SEIAA before the start of any construction work at site.
- iii. No change in the process technology and scope of working should be made without prior approval of the SEIAA, A.P.
- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA on 1st June and 1st December of each calendar year.
- v. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, Nox monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- vi. Data on ambient air quality (RPM, SPM, SO₂,Nox) should be regularly submitted to

the Ministry including its Regional Office located at Bangalore, SEIAA and the State Pollution Control Board/ Central Pollution Control Board once in six months.

- vii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- viii. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- ix. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- x. The funds (Rs. 375 lakhs of capital cost and recurring cost Rs. 48 lakhs per Annum) earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xi. The Regional Office of MOE&F located at Bangalore monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- xii. A copy of clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
- xiii. State Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industry Center and Collector's Office /Tehsildar's Office for 30 days.
- xiv. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xv. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xvi. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xvii. The company shall undertake eco-development measures including community welfare

measures in the project area.

- xviii. The proponent shall obtain all other mandatory clearances from respective departments.
- xix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY
SEIAA, A.P.

Sd/-
MEMBER
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To ✓

Sri V.V. Subba Reddy, Director,
M/s. Sai Sindhu Sponge Iron Pvt. Ltd.,
15/1010-IC, Teachers Colony,
Opp: Telephone Exchange,
Tadipatri- 515411.
Ananthapur District.

//T.C.F.B.O//

P. V. B. L. A. S. 12/6/2008

ENVIRONMENTAL ENGINEER (EC)

BB

	<p><u>State Level Environment Impact Assessment Authority (SEIAA)</u> <u>Andhra Pradesh</u> <u>Ministry of Environment, Forests & Climate Change</u> <u>Government of India</u> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/ANT-4/MIN/2008/163/63 868

21/09/2021

**Sub SEIAA, A.P. – M/s.Sai Sindhu Sponge Iron Pvt. Ltd., at Sy No. 311 A & B,
: 1029, Bhogasamudram Village, Yadiki Mandal, Ananthapur District,
Andhra Pradesh – Transfer of Environmental Clearance- Issued - Reg.**

- Ref: 1. EC Order No. SEIAA/AP/ANT-4/08-685, dt. 11.06.2008.
2. Representation received from M/s. Sugna Sponge & Power Pvt. Ltd on 02.06.2020.
 3. Certificate of incorporation from Ministry of Corporate Affairs, Govt. of India dated 13.06.2008.
 4. Certificate of incorporation from Ministry of Corporate Affairs, Govt. of India dated 05.03.2019
- I. The SEIAA, A.P issued EC order vide reference 1st cited, to the M/s. Sai Sindhu Sponge Iron Pvt. Ltd., at Sy No. 311 A & B, 1029, Bhogasamudram Village, Yadiki Mandal, Ananthapur District, Andhra Pradesh District, A.P.
 - II. The Ministry of Corporate Affairs, Govt. of India issued a certificate of incorporation changing the name of the company from M/s. Sai Sindhu Sponge Iron Pvt. Ltd to *M/s. Sri Sai Sindhu Industries Ltd*. The project proponent submitted copy of the NOC through online.
 - III. M/s. Sugna Sponge & Power Pvt. Ltd., vide reference 2nd cited requested for Transfer of EC from *M/s. Sri Sai Sindhu Industries Ltd* to M/s. Sugna Sponge & Power Pvt. Ltd, by submitting certificate of incorporation consequent upon change of name from Ministry of Corporate Affairs, Govt. of India.
 - IV. The above issue was examined by the State Level Environment Impact Assessment Authority (SEIAA) meeting held on 14.09.2021 and decided to transfer Environmental Clearance in favor of M/s. Sugna Sponge & Power Pvt. Ltd.
 - V. The SEIAA, AP. hereby transfers the Environmental Clearance in the name of

M/s. Sugna Sponge & Power Pvt. Ltd with all terms and conditions stipulated in the EC order vide reference 1st cited remain the same.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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Special Secretary To Govt

To

M/s. Sugna Sponge & Power Pvt. Ltd,
Sri. Bharatkumar Agarwal, Mg. Director,
8-2-686/K/26/5, Near Kimti Mansion,
Road No, 12, Banjara Hills,
Hyderabad, Telangana-500034.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Anantapur, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. M/s. Sai Sindhu Sponge Iron Pvt. Ltd., at Sy No. 311 A & B, 1029, Bhogasamudram Village, Yadiki Mandal, Ananthapur District, Andhra Pradesh District for information.

11 T.C.F.B.011
P. Munna Swamy Swamy